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KARNATAKA EDUCATIONAL INSTITUTIONS (APPELLATE AUTHORITY) RULES, 1998

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KARNATAKA EDUCATIONAL INSTITUTIONS (APPELLATE AUTHORITY) RULES, 1998

Whereas, the draft of the Karnataka Educational Institutions (Appellate Authority) Rules, 1998 was published as required by sub-section (1) of Section 145 of the Karnataka Education Act, 1993 (Karnataka Act 1 of 1995) in Notification No. ED 65 VIVIDA 98, dated 16th June, 1998 in Part IV, Section 2-C(i) of the Karnataka Gazette, Extraordinary, dated 16th June, 1998, inviting objections and suggestions from the persons likely to be affected thereby. Whereas, the said Gazette was made available to the public on 16th June, 1998. And whereas, no objections and suggestions have been received in this regard by the Government. Now, therefore, in exercise of the powers conferred by Section 130 read with Section 145 of the Karnataka Education Act, 1983 (Karnataka. Act 1 of 1995) the Government of Karnataka hereby makes the following rules, namely:-

1. Title and commencement :-

- (1) These rules may be called the Karnataka Educational Institutions (Appellate Authority) Rules, 1998.
- (2) They shall come into force on the date of their publication the Official Gazette.

2. Definition :-

In these rules, unless the context otherwise requires.

- (a) "Act" means the Karnataka Education Act, 1983 (Karnataka Act 1 of 1995);
- (b) "Section" means a Section of the Act.

3. Period for making Appeal and Appellate Authority :-

- (1) Any person or Governing Council may prefer an appeal under Section 130 within a period of thirty days from the date of the order appealed against.
- (2) For the purpose of Section 130, authorities specified in column (3) of the Table below shall be the prescribed. Appellate Authorities in respect of the category of Educational Institutions specified in

the corresponding entries in column (2) thereof.

SI.	Category of Educational Institutions	Authorities	Authority to which the Authorities specified in column (3) are subordinate
(1)	(2)	(3)	(4)
1.	Pre-primary and	Director of	Commissioner of Public
	Primary	Primary	Instruction
		Education	
2.	Secondary/High Schools	Director of	Commissioner of Public
		Secondary	Instruction
		Education	
3.	Pre-University	Director of Pre-	Government
	College/Junior Colleges	University	
		Education	
4.	Colleges under the	Commissioner	Government
	control of Department	of Collegiate	
	of Collegiate Education	Education	
5.	Engineering Colleges,	Director of	Government
	Polytechnics and Fine	Technical	
	Arts Colleges	Education	
6.	Institutions running	Director of	Commissioner of Public
	Vocational Courses	Vocational	Instruction
		Education	
7.	Teachers Training	Director of	Commissioner of Public
	Institutions, (TCH	State	Instruction
	Institutions), CPED	Educational	
	Institutions, Colleges of	Research and	
	Education, Colleges of	Training	
	Physical Education		

Provided that if any Authority specified in column (3) of Table itself has passed an order appealable under Section 130, an appeal against such an order shall lie, within thirty days from the date of the order, to the Authority specified in column (4) to which it is subordinate:

Provided further that if any Authority specified in column (4) of the Table, other than the Government itself has passed an order appealable under Section 130, an appeal against such an order shall lie, within thirty days from the date of the order, to the Government.